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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP 399/2004  
OA 1590/2004

New Delhi this the 1<sup>st</sup> day of March, 2005

Hon'ble Sh. Justice M.A.Khan, Vice-Chairman (J)  
Hon'ble Sh. S.A.Singh, Member (A)

Shiv Kumar, Field Investigator  
Institute for Research in Medical Statistics  
(Indian Council of Medical Research)  
Ansari Nagar, New Delhi.  
R/o F-60, Naya Gaon  
Usmanpur, Delhi - 110 053.

...Petitioner

(By Advocate Sh. S.M.Garg)

V E R S U S

Shri N.K.Ganguli  
Director General  
Indian Council of Medical Research  
Ansari Nagar, P.O.Box. No.4911  
New Delhi - 110 029.

...Respondents

(By Advocate Sh. Jainender, proxy  
for Sh. Satish Kumar)

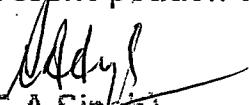
O R D E R (ORAL)

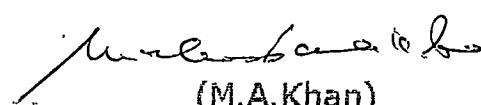
By Mr. Justice M.A.Khan,

Learned counsel for the applicant has submitted that the order of the Tribunal dated 5.7.2004 in OA 1590/2004 was challenged in the Hon'ble High Court in W.P. (C) No. 11854/2004. The applicant has filed an application under Contempt of Courts Act in the Hon'ble High Court which is pending there.

2. Counsel for the petitioner has submitted that he does not press this petition before the Tribunal and has requested to withdraw the same.

3. There is no opposition to this prayer. Accordingly, in the facts and circumstances stated on behalf of the petitioner, we dismiss the present petition as withdrawn. Notices are discharged.

  
(S.A.Singh)  
Member (A)

  
(M.A.Khan)  
Vice-Chairman (J)